

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI  
SPECIAL BENCH**

CP/CA No. 96(ND)/2014

**IN THE MATTER OF:**

**Avigo PE Trustee Company Ltd.  
Vs  
Tecpro Engineers Ltd. & Ors.**

.... **APPLICANT / PETITIONER**  
.... **RESPONDENT**

**SECTION:**

**Under Section 397/398**

**Order delivered on 17.11.2017**

**Coram:**

**CHIEF JUSTICE M. M. KUMAR  
Hon'ble President**

**S. K. MOHAPATRA  
HON'BLE MEMBER (TECHNICAL)**

**For the PETITIONER** :- Ms. Richa Bhagat, Advocate

**For the RESPONDENT** :-

**ORDER**

For the Petitioner Ms. Richa Bhagat is present.

For the respondent-none

On the last date of hearing time was granted to file reply after the last opportunity request which was subject to payment of Rs. 5,000/- with cost. This application has been field for issuance of direction for Forensic Audit of the Respondent No.1-company. Neither counsel for the non applicant respondent is present nor the cost of the Rs. 5,000/- has been paid, therefore, the right to file reply is forfeited. The application shall be heard on merit on 1<sup>st</sup> December 2017.

Sd/-

**(CHIEF JUSTICE M. M. KUMAR)  
PRESIDENT**

Sd/-

**(S. K. MOHAPATRA)  
MEMBER (TECHNICAL)**